

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 52086 of 2019 - SM

(Arising out of order in appeal No. 708 (CRM)/CE/JDR/2018 dated 04.07.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jodhpur).

M/s J. K. Cement Works

(Unit: J.K. Cement Limited)

Mangrol

Distt – Chittorgarh (Rajasthan)

Appellant

VERSUS

**Commissioner, Central Goods &
Service Tax**

142-B, Hiran Magri, Sector No. 11

Udaipur (Rajasthan)

Respondent

APPEARANCE:

Sh. Bipin Garg & Ms. J. Kainat, Advocate for the appellant

Sh. Ishwar Charan, Authorised Representative for the respondent

DATE OF HEARING/DECISION: 06.07.2022

ORDER

ANIL CHOUDHARY:

The appeal is allowed. For order, see order of date in
Excise Appeal No. 51367 of 2019.

(Anil Choudhary)
Member (Judicial)